

Powerlooms

2111. Shri Somani: Will the Minister of Commerce and Industry be pleased to state:

(a) what is the number of powerlooms covered by applications received by the Textile Commissioner in respect of the scheme for converting unauthorised powerlooms into authorised powerlooms;

(b) whether one of the conditions was that only those unregistered powerlooms which were in existence on the 31st October, 1960 and were working with an excise licence issued before that date, would be eligible for registration;

(c) what is the number of powerlooms which were found to satisfy these conditions and have, therefore, been regularised and what is the number of powerlooms whose applications were not found to satisfy these conditions;

(d) what steps have been taken for sealing powerlooms whose applications have been rejected as also sealing those powerlooms which did not submit applications for registration;

(e) how many powerlooms have so far been sealed;

(f) what is the number of powerlooms working on cotton yarn, which were having an excise licence as on the 31st October, 1960; and

(g) what is the amount of excise duty collected from powerlooms working on cotton yarn, in the financial year 1960-61?

The Minister of Commerce (Shri Kanungo): (a) to (g). The information is being collected and will be laid on the Table of the House.

Survey work in Patharia Forest

2112. Shri D. C. Sharma: Will the Prime Minister be pleased to refer to the reply given to Unstarred Question No. 1520 on the 13th March, 1961 and state:

(a) whether any progress has been made in the survey work in five villages in Patharia forest in Assam; and

(b) if so, the details thereof?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) No, Sir.

(b) Does not arise.

Industries in Madhya Pradesh

2113. Shri Birendra Bahadur Singhji: Will the Minister of Commerce and Industry be pleased to state:

(a) whether he will lay on the Table a statement showing the number and names of private entrepreneurs who were granted licences for starting industries in Madhya Pradesh during 1960-61 (particulars of large, medium and small industries to be given separately); and

(b) how many applications from private parties and individuals are at present pending with Government for disposal (giving details of the proposals and the nature of industries proposed)?

The Minister of Industry (Shri Manubhai Shah): (a) The details of all the licences issued under the Industries (Development and Regulation) Act, 1951, during 1960-61, indicating *inter alia* the names of the undertakings, location, items of manufacture have already been published in the periodical issues of Journal of Industry and Trade, copies of which are available in the Parliament Library.

(b) The information furnished by the parties in their applications is treated as confidential and it would not be in the public interest to divulge it. So far as the number of pending applications is concerned, the information is being collected and will be laid on the table of the House.

Shum Clearance Scheme in Punjab

2114. Shri Daljit Singh: Will the Minister of Works, Housing and